## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1852 ANSWERED ON:09.03.2010 MEASURES TO CHECK HUMAN TRAFFICKING Acharia Shri Basudeb;Adsul Shri Anandrao Vithoba;Botcha Lakshmi Smt. Jhansi;Dharmshi Shri Babar Gajanan;Gaddigoudar Shri P.C.

## Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has requested the State Governments to enact a law with the provisions for jail, heavy fine and even cancellation of licences of defaulting travel agents to curb human trafficking;

(b) if so, the details thereof alongwith the response of the State Governments thereon;

(c) whether there is an increase in inter-State and cross border cases of child trafficking including forced prostitution in the country;

(d) if so, the details of cases registered alongwith the conviction rates achieved during each of the last three years and the current year, State-wise; and

(e) the measures taken by the Government to deal with human trafficking, child trafficking and child prostitution including creation of a special police force in this regard?

## Answer

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) & (b): Ministry of Home Affairs has issued a general Advisory dt. 9.9.2009 on human trafficking, which however, does not mention about enactment of a new law, with the provision for jail, heavy fine and cancellation of licenses of defaulting travel agents. According to Ministry of Tourism, they have also not issued any such directions/advisory.

(c) and (d): National Crime Records Bureau (NCRB) does not maintain information regarding cross-border cases of child trafficking separately. However, State/UT-wise details of cases registered, chargesheeted and convicted under crimes related to human trafficking and under Immoral Trafficking (Prevention) Act, 1956 are at Annexure-I and Annexure-II.

(e): 'Police' and 'Public Order' being State subjects, the primary responsibility for preventing and combating the crime of human trafficking lies with the State Governments. However, Government of India has adopted a multi-pronged approach to combat human trafficking viz., issuing of Advisory dated 9.9.2009 to States/UTs to deal with the crime of trafficking in a holistic manner and to evolve an effective and comprehensive strategy encompassing rescue, relief and rehabilitation of victims besides taking deterrent action against the law violators; setting up of Anti-Trafficking Nodal Cell in Ministry of Home Affairs; organizing training and workshops on the issue to create awareness among law enforcement agencies. The Advisory has listed special measures to prevent child trafficking like identification of children at risk, development of victim profiling with other agencies, carry out checks on sponsors and people who claim to be the relatives of children identified as being at risk of trafficking, etc. Ministry of Women & Child Development also runs shelter based homes, such as Short Stay-Homes, Swadhar Homes for women in difficult circumstances including trafficked victims.